

23-9-97

No Sitting of S.B.
Case is adj. to 24-10-97.

27/10/97
26/9/97

14/10/97

No Sitting of S.B.
Case is adj. to 21/11/97

1302

21/11/97

Hon Mr J.C. Verma, J.M.

None for the applicant & D.
Chamisa for respondents

One of the relief claimed by the
applicant was to proceed against the
petitioners for recovery of the amount
unless the appeal is allowed before
the Postmaster General is decided.

Dr. Chamberlain, J.C., allowed
2 weeks time to inquire & submit
by way of Supp. affidavit regarding
disposal of the appeal, a copy
of the same to also annexed thereto.

Copy of the said Supp affidavit
to be sent to the applicant by registered
post before filing in the Registry.

It is seen that none was appearing
on behalf of the applicant for the
last several years.

The case would be decided
Analy on the next date even in the
absence of the former counsel for the
applicant on the applicant on
13/12/97

[Signature]

18/12/97

Hon Mr J.C. Verma, J.M.

None for the applicant & D.
to understand the law in this
field under S. 11 but we did not
file any application for
admission on behalf of the applicant
for the last several years.

copy for
23/12/97
22/11/97

Supp Affidavit not
filed
10/11/97